FORM No. STK - 6

PUBLIC NOTICE

[Pursuant to sub-section (2) and sub-section (4) of section 248 of the Companies Act, 2013 and rule 7 of the Companies (Removal of Names of Companies from the Register of Companies) Rules, 2016]

GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS Office of the Registrar of Companies 100, EVEREST BUILDING, MARINE DRIVE, MUMBAI 400002.

1 8 MAR 2019

Public Notice No. ROC-MUM/ Sec. 248/2019/

Date:-

Reference: In the matter of striking off or removal of names of companies under section 248 (2) of the Companies Act, 2013 in respect of Learner to Earner Education Private Limited.

Notice is hereby given that the Registrar of Companies has received applications from the above mentioned company under section 248(2) of the Companies Act, 2013 for removal of its name from the register of companies either on the ground that they have failed to commence business within one year of their incorporation or on the ground that the company is not carrying on any business or operation for a period of two immediately preceding financial years and has not made any application within such period for obtaining the status of a dormant company under section 455 of the Companies Act, 2013 or the company has obtained the status of dormant company, but it do not wish to continue its registration as companies and has, therefore, requested for removal/strike off of its name from the register of companies.

(2) Accordingly, the Registrar of Companies proposes to remove or strike off the name of the above mentioned company from the Register of Companies.

(3) Any person objecting to the proposed removal or striking off of name of the company from the register of companies may send his or her objection to the office address mentioned here above within thirty days from the date of publication of this notice.

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(Vinod Sharma) Registrar of Companies, Maharashtra, Mumbai.